

(2012) 12 P&H CK 0188

High Court Of Punjab And Haryana At Chandigarh

Case No: Civil Writ Petition No. 3886 of 2005

Lt. Col. Narinder Singh Malhan

APPELLANT

Vs

Union of India and Another

RESPONDENT

Date of Decision: Dec. 17, 2012

Hon'ble Judges: Ranjit Singh, J

Bench: Single Bench

Advocate: Kunal Dawar, Advocate, Central Government Counsel for Union of India, for the Respondent

Judgement

Ranjit Singh, J.

The issue relations to promotion of the petitioner, which would now be within the jurisdiction of Armed Forces Tribunal constituted under the Armed Forces Tribunal Act, 2007. Let the record of this Civil Writ Petition be transferred to the Armed Forces Tribunal, Chandi Mandir for further disposal.

2. The Civil Writ Petition is accordingly disposed of.